

In the National Company Law Tribunal, Jaipur

CA (A) 530/252(3) ND/2018

UNDER SECTION 252(3), 2013

In the matter of:

T.T. Construction Pvt. Ltd. Applicant/Petitioners

VS.

Registrar Of CompaniesRespondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Jasmine Dhingra (Company Secretary)

For Respondent(s) : Dr. Amol Vyas, Adv.

ORDER

Pursuant to the notice issued to the appellant, in relation to transfer of the proceedings, the appellant is being represented by Ms. Jasmine Dhingra, Company Secretary. It is represented by learned AR for the appellant that income tax in addition to ROC has also been furnished with the copy of the appeal along with annexure. It is further represented that the copy of appeal was furnished to the income tax and proof of the same has also been filed with this Tribunal when the matter was pending before New Delhi Bench on 08.05.2018. However, proof of service in relation to income tax is not available. There is no representation on the part of income tax nor any observations has also been filed. In the



circumstances the learned AR for the appellant is directed to file a copy of acknowledgement as issued by the income tax in relation to furnishing a copy of the appeal to it with the registry by today itself. The appeal shall be heard on 20.09.2018.

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(R. Varadharajan)
Member (Judicial)